

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 25243/2024

(Arising out of impugned final judgment and order dated 14-10-2024 in CWP No. 26519/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

SUMANDEEP SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(IA No.243808/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.243809/2024-EXEMPTION FROM FILING O.T.)

Date : 23-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Arjun Garg, Adv.
Mr. Aakash Nandolia, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice and list along with SLP (C) Diary No. 47900/2024, titled "*Sunita Rani & Ors. vs. State of Punjab & Ors.*", on 18.11.2024.

Notice will be served by all modes, including *dasti*, and may be served on the standing/nominated counsel for the State of Punjab.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR